

ITEM NO.20

COURT NO.1

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.25496/2022

(Arising out of impugned final judgment and order dated 08-08-2022 in WPA No.3136/2017, 08-08-2022 in CAN No.1/2017, 08-08-2022 in WPA No.6190/2017 passed by the High Court At Calcutta)

SWARNAKAMAL SAHA

Petitioner(s)

VERSUS

BIPLAB KUMAR CHOWDHURY & ORS.

Respondent(s)

(IA No.118250/2022 - FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT; and, IA No.118249/2022 - FOR PERMISSION TO FILE PETITION)

Date : 09-09-2022 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.
Mr. Suhaan Mukerji, Adv.
Mr. Raghenth Basant, Adv.
Mr. Abhishek Manchanda, Adv.
Ms. Aparajita Jamwal, Adv.
Ms. Manisha Singh, Adv.
Mr. Sayandeep Pahari, Adv.
Mr. Vishal Prasad, Adv.
M/s. PLR Chambers And Co., AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Permission to file the Petitions is granted.

Mr. Kapil Sibal, learned Senior Advocate appearing for the petitioner submits that without there being any foundation made out either in the original writ petition or in the subsequent pleadings, a direction has been issued by the High Court impleading

Enforcement Directorate in the writ proceedings. The matter is now made returnable on 12.09.2022.

Issue notice, returnable on 26.09.2022.

Dasti service, in addition, is permitted.

Pending further consideration, further proceedings in W.P.A. No.3136 of 2017 with CAN 1 of 2017 (Old No.CAN 1361 of 2017) and W.P.A. No.6190 of 2017 shall remain stayed.

(MUKESH NASA)
AR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER